

SPECIAL COMPLAINTS ORGANISATION

*235. **Shri Hukam Singh:** Will the Minister of Communications be pleased to state:

(a) whether all the complaints carried over from the year 1950 could be disposed of by the Special Complaints Organisation during the year 1951;

(b) if not, what is the number still pending; and

(c) what was the total number of fresh complaints received during the year 1952 and what was the total number pending on 31st March, 1952?

The Minister of Communications (Shri Jagjivan Ram): (a) No. complaint of 1950 or earlier years is under investigation by the Complaints Organisation

(b) 273 on 31st March, 1952.

(c) 296 complaints were received from January to the end of March, 1952, out of which 207 were pending on the 31st March, 1952.

Shri Hukam Singh: Is the Organisation composed of officers drawn from the Department itself or are they recruited from outside?

Shri Jagjivan Ram: They are drawn from both sources.

Shri Pataskar: May I know what is the cost of the Special Complaints Organisation?

Shri Jagjivan Ram: I am afraid I have not got that figure with me.

REINSTATEMENT OF DISCHARGED RAILWAY EMPLOYEES

*236 **Shri. Nambiar:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Mr. M. Kalyanasundaram M.L.A. (Madras), the President of the South Indian Railway Labour Union has sent a letter dated 31st December, 1951 to the Ministry of Railways about reinstatement of discharged Railwaymen under the Railway Services (Safeguarding of National Security Rules) (1949);

(b) if so, whether a copy of the same will be placed on the Table of the House;

(c) what action has been taken thereon specially after the judgment of the Madras High Court in the case of C. Sambandam Vs. Government of India; and

(d) whether Government propose to place on the Table of the House a statement showing the particulars of the Railwaymen discharged under these Rules on all Railways in India and the reasons given against each such discharge?

The Minister of Railways and Transport (Shri L. B. Shastri): (a) The letter referred to does not appear to have been received in the Ministry of Railways.

(b) Does not arise.

(c) The position arising from the judgment of the Madras High Court in the case of Mr. C. Sambandam versus the Union of India is under examination by the Government of India.

(d) No.

Shri Nambiar: May I know how much more time it will take to examine this, since the High Court Judgment has been delivered one year back?

Shri L. B. Shastri: It won't take much time now.

Shri V. P. Nayar: May I know whether an appeal to the Supreme Court in this case has become time-barred?

Mr. Speaker: It is a matter of law and not an information peculiarly in the possession of the hon. Minister.

Shri Nambiar: May I know whether the case of Mr. Sambandam will be considered as applicable to all cases of a similar nature in India?

Shri L. B. Shastri: At least the six cases of that State.

Shri Gurupadaswamy: May I know how many people have been discharged from the Mysore State Railway?

Mr. Speaker: Has he got the information?

Shri L. B. Shastri: No, Sir.

FOOD PRODUCTION (TARGET)

*237. **Shri S. N. Das:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the target of additional production of foodgrains fixed for 1951-52 has been achieved;

(b) if not, to what extent it fell short of the target; and

(c) what is the target fixed for the year 1952-53?

- The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) and (b). Attention of the hon. Member is drawn to my answer in Parliament to part (a) of Starred Question No. 143 by Shri Balmiki on the 23rd May, 1952.

(c) Thirteen lakh tons over the production of the previous year.

Shri S. N. Das: May I know what is the quantity of foodgrains estimated to have been added to the total annual production due to the execution of the schemes under the Grow More Food campaign?

Shri Karmarkar: I have mentioned the target, but it will be some time before we know the addition to the annual production as a result of the Grow More Food schemes.

Shri S. N. Das: I want to know what is the addition to the annual production of foodgrains due to the completion of the various schemes under the Grow More Food campaign?

Shri Karmarkar: I thought I had answered the question. The addition to the production of foodgrains would be judged after June 1952 after we have received all the reports. But the target, as I mentioned, is 13 lakh tons over the production of the previous year.

Shri S. N. Das: That is, the target for this year. I wanted to know the total additional production for all these years

Shri Karmarkar: I would require notice for that.

Shri S. N. Das: May I know whether as a result of the findings of the Committee appointed by the Government to examine the working of the various Grow More Food schemes, the various estimates made by the Government regarding additional food production have been found to be based on the faulty assumptions and defective data?

Shri Karmarkar: The Committee is still functioning and has not yet submitted its report.

Shri T. N. Singh: Are Government in a position to supply information whether in respect of the figures of additional yield as assessed in the areas of the Grow More Food campaign, allowance is made for the reduction in certain other areas owing to diversion of food crops and then a balance is struck?

Mr. Speaker: Is the question clear to the hon. Minister.

Shri Karmarkar: No, Sir.

Mr. Speaker: I can only give the substance. His point is that Government state certain figures as additional production on account of the Grow More Food campaign. He wants to know whether they are gross figures or whether they are decreased after setting off the fall in the production in other areas on account of diversion of lands to other crops.

Shri Karmarkar: The ultimate result is arrived at by addition and subtraction. But as a matter of fact what we get is the estimate of the increased production from the respective States. To mention only an instance, during the year 1951-52, under Irrigation Schemes what was meant to be reached was 95,184 acres but what was actually reached was 43,424 acres. I fancy the results given by each State will depend upon the acreage that is additionally cultivated as a result of the various schemes. But, as I said, the ultimate result will be by means of addition and subtraction.

Shri Hukam Singh: Is it a fact that the actual production in the country has decreased as the campaign for Grow More Food has increased?

Shri Karmarkar rose—

Mr. Speaker: Order. order. The question need not be answered.

SUPPLY OF FOODGRAINS TO DEFICIT AREAS

*238. Shri S. C. Samanta: Will the Minister of Food and Agriculture be pleased to state:

(a) the quantity of foodgrains imported from foreign countries from January to April, 1952; and

(b) the amount despatched by the Government of India to different deficit areas during the same period (area-wise and month-wise)?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) 19 lakh tons.

(b) A statement showing the quantities of imported foodgrains despatched to various deficit areas during each of the 4 months January to April, 1952, is placed on the Table of the House. [See Appendix II, annexure No. 5]. I should add, Sir, that out of the total 19 lakh tons about 18,000 tons have been diverted to Pakistan.

Shri S. C. Samanta: May I know whether any quantity of foodgrains